

[Shri C. M. Stephen]

to raise a point of order. Mr. Chandrasekhar, after a Member made a statement, stated if it is untrue; then, Sir; this is the first time if it happened like that, this is an insinuation against the statement made by the Members of the House to the effect that it can be untrue and steps might be taken.

Now it has come out it was not untrue but (*Interruptions*) what Mr. Chandrasekhar has got to say about it? Now, I am submitting finally. I want to totally deny it, the allegation made as irresponsible by the Commissioner, irresponsible. ** (*Interruptions*)

ELECTION TO COMMITTEE

TOBACCO BOARD

MR. SPEAKER: Now, Mr. Mohan Dharia.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): I move the following:

"That in pursuance of sub-section (4)(b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, for the next term commencing from the 1st January, 1979, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (4)(b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two mem-

bers from among themselves to serve as members of the Tobacco Board, for the next term commencing from the 1st January, 1979, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

MULTI-STATE COOPERATIVE SOCIETIES BILL

RECOMMENDATION TO RAJYA SABHA TO APPOINT A MEMBER TO JOINT COMMITTEE

MR. SPEAKER: Item No. 8.

SHRI ANNASAHEB GOTKHINGDE (Sangli): I move the following:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State in the vacancy caused by the resignation of Shri Khurshed Alam Khan and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State in the vacancy caused by the resignation of Shri Khurshed Alam Khan and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

**Expunged as ordered by the Chair.